

RAJASTHAN HIGH COURT, JODHPUR

:: ORDER ::

No. : **08** /S.O./2015

Date : 11-08-2015

Rule 41 & 128 of Rajasthan High Court Rules, 1952 are with regard to full description of parties in appeals, applications and affidavits.

These Rules do not provide for mentioning caste of the persons in their description in applications or appeals or affidavits. These Rules provide for mentioning of religions persuasion of the persons only, which do not include caste, therefore, there is no requirement to mention caste in petition and affidavits.

It is, therefore, directed to all concerned that mention of caste should not be insisted in petition and affidavits nor it should be mentioned in court proceedings.

BY ORDER


REGISTRAR GENERAL

No. : Gen./XV/67/2015/ 4327

Date : 11/8/15

Copy forwarded to the following for information and necessary action :

1. All Registrars, Rajasthan High Court, Jodhpur/Bench Jaipur.
2. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
3. Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/Bench Jaipur with the direction to instruct all the judicial staff to strictly comply with the above directions.
4. All Deputy Registrar, Rajasthan High Court, Jodhpur/Bench Jaipur.
5. P. S. to Hon'ble Mr./Dr./Miss/Kumari/Smt. Justice_____
6. All Assistant Registrars, Rajasthan High Court, Jodhpur/Bench Jaipur.
7. A.O.J., Stamp Reporter Section, Rajasthan High Court, Jodhpur/Bench Jaipur.
8. A.O.J., General Section, Rajasthan High Court, Jodhpur/Bench Jaipur with the direction to circulate the same amongst all the Oath Commissioners of Rajasthan High Court.
9. All Administrative Officer Judicial/Court Masters, Rajasthan High Court, Jodhpur/ Bench Jaipur.
10. President, Rajasthan High Court Advocates Association, Jodhpur.
11. President, Rajasthan High Court Bar Association, Jaipur.
12. President, Rajasthan High Court Lawyer's Association, Jodhpur.
13. Notice Board, Rajasthan High Court, Jodhpur/Bench Jaipur


REGISTRAR GENERAL